

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 137 / 2008-Customs (N.T.)

New Delhi, dated the 19th December, 2008.
28 Agrahayana, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Sea Port-Import), Customs House, Chennai to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

- (i) the Commissioner of Customs. Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra; and
- (ii) the Joint or Additional Commissioner of Customs, Custom House, Tuticorin,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Cyclops Group, No. 78, Magadi Main Road, Bangalore and another, issued vide, DRI F.No. S/IV/08/06 (Chn. SCN), dated the 28th November, 2006 by the Additional Director General, Directorate of Revenue Intelligence, Bangalore Zonal Unit, Bangalore.

[F.No. 437/43/2008-Cus.IV]

(M.M.Parthiban)
Director (Customs)